

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3384  
ANSWERED ON:29.07.2009  
OPENING OF KENDRIYA BHANDAR  
Ram Shri Purnmasi;Singh Shri Sushil Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of branches of Kendriya Bhandar opened in Delhi and outside Delhi;
- (b) the existing provisions of rules/orders which regulate opening of Central Government Employees Consumer Cooperative Store (CGECCS) Kendriya Bhandar;
- (c) whether Kendriya Bhandar follows the rules/orders in letter and spirit;
- (d) if not, the reasons therefor;
- (e) whether the Board of Kendriya Bhandar has submitted any report to the Government during the last three years;
- (f) the action taken thereon by the Government; and
- (g) the steps taken by the Government to ensure that the store functions as per its bye-laws?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

- (a): A list of the branches of Kendriya Bhandar in Delhi and outside Delhi is enclosed as Annexure-I & II.
- (b): Kendriya Bhandar in March, 2000 adopted a criteria for opening retail stores of Kendriya Bhandar. These, inter alia, include that colony where the store is being opened, should not have less than 600 dwelling houses; allotment of accommodation for the store should be on a nominal rent of Rs 1 per month; the store should be located preferable on a main street for easy accessibility; a survey be conducted for ascertaining the viability of stores, etc. However, since Directorate of Estates has not been allotting any accommodation to Kendriya Bhandar, it considers opening of its branches even by acquiring accommodation on lease basis, in viable locations on case to case basis with the approval of the Executive Committee.
- (c) & (d): Kendriya Bhandar have intimated that the rules/orders are followed by them.
- (e) & (f): Kendriya Bhandar submits its Annual Report and Annual Accounts to the Government. These documents are laid in the two Houses of Parliament.
- (g): The Government has nominated three Directors on the Board of the Kendriya Bhandar to ensure that it functions as per its byelaws.